

ठाणे जिल्हा ग्राहक तक्रार निवारण आयोग
 क्रम नं. २१४, दुसरा मजला, जिल्हाधिकारी कार्यालय इमारत, ठाणे - ४०६०११
Under the Consumer Protection Act, 1986 Consumer Case No. 437/2021
 1.MR. PAVAN RAVINDRA PANCHALPetitioner/Complainant /Appellant
 Versus
 1.MSASSETS REALTY THROUGH ITS PARTNER A.MR. RITESH VIRENDRAMISHRAB.VIDYATIWARI
 Opposite Party / Respondent(s)

Opposite Party / Respondent Name:
 1.2.MR. MUKESH MORE 2.3.MR. PROMOD PATIL
 OFF AT 002, L.WING, SANGHAVI ESTATE, OFFICE AT 002, L.WING, SANGHAVI ESTATE,
 NEW RTO RD, NEAR CINEMAX, KHADAKPADA, NEW RTO RD, NEAR CINEMAX, KHADAKPADA,
 KALYAN WEST, THANE MAHARASHTRA 421301 KALYAN WEST, THANE MAHARASHTRA 421301

Notice जा.क्र.ग्रा.नि.आ./ठाणे/२०२३/१७९०
 दिनांक २६/६/२०२३

जाहीर प्रकटन दिनांक २६/६/२०२३

वर नमुद तक्रारदार यांनी विरुद्ध पक्ष यांचे विरुद्ध ग्राहक संरक्षण कायद्यान्वये वर नमुद तक्रार दाखल केलेली आहे. यातील विरुद्ध पक्ष यांना नोटीस पाठविली असता ते स्विकारत नाहीत / पक्षा बदल झाल्यामुळे मिळून येत नाही, म्हणून तक्रारदारांनी केलेल्या विनंतीनुसार या जाहिर नोटीस द्वारे आपणास कळविण्यात येते की, विरुद्ध पक्ष यांनी वर नमुद या आयोगाच्या पंचवार दि. १० जुलै २०२३ रोजी दुयारी ०२.०० वाजता येऊन स्वतः अमर वकील / प्राधिकृत प्रतिनिधि मार्फत उपस्थित राहून आपला खोबी जबाब, पुरावा व प्रतिजालेख दाखल करावेत. जर विरुद्ध पक्षांनी याकामी कसूर केल्यास मा. आयोगाद्वारे एकतर्फी आदेश पारित करणेत येवून पुढील कार्यवाही करणेत येईल, याची दखल घ्यावी.

मा. जिल्हा ग्राहक तक्रार निवारण आयोग, ठाणे यांचे आदेशानुसार.

दिनांक : ठाणे प्रबंधक
 दिनांक : 26 June 2023 जिल्हा ग्राहक तक्रार निवारण आयोग, ठाणे

PUBLIC NOTICE

Gulabchand Co-operative Housing Society Limited, a Society registered under the provisions of Maharashtra Co-operative Societies Act, 1960 ("the Society") is the Lessee of Plot No.9 of Sewri-Wadala (North) Estate of Municipal Corporation of Greater Mumbai together with the Building and Garages standing thereon and more particularly described in the Schedule hereunder written (hereinafter referred to as "the said Property"). The said Property belongs to Municipal Corporation of Greater Mumbai.

The Society has agreed to grant redevelopment rights in respect of the said Property in favour of our Client.

Under the instructions of our Client, we are investigating the title of the Society to the said Property.

ALL persons having any claim, right, title or interest against or to the said property described in the Schedule hereunder written either by way of inheritance, development, share, sale, mortgage, charge, trust, loans, exchange, gift, lease, sub-lease, lien, license, possession, right of pre-emption, statutory attachment or encumbrance or any other arrangement or any other agreement of any nature whatsoever or other disposition or under any decree, order or award passed or otherwise howsoever are hereby required to make the same known in writing to the undersigned along with supporting documents duly notarised at our address at **2nd Floor, Rajabhadur Mansion, 28, Mumbai Samachar Marg, Fort, Mumbai-400 023** within 14 days from the date of publication of this Notice failing which the claims or objections if any, shall be deemed to have been waived and abandoned for which neither we nor our Client will be responsible.

SCHEDULE OF THE SAID PROPERTY

All that piece or parcel of Leasehold land bearing Plot No.9 of Sewri-Wadala (North) Estate of Municipal Corporation of Greater Mumbai and bearing Cadastral Survey No.567 of Matunga Division, admeasuring 653.85 sq. mtrs. or thereabouts together with the Building consisting of Ground plus 2 Upper Floors known as 'Ratan Lodge' and two Garages standing thereon situated at King Circle, Behind Aurora Cinema, Mumbai- 400 019.

FOR PRAVIN MEHTA AND MITHI & CO.
URVI R. TANNA (PARTNER)
Place : Mumbai Date : 05.07.2023

BRIHANMUMBAI MAHANAGARPALIKA

No. G/N/693/A. Eng. (SWM)/S. R. Dt. 11.06.2023
 Solid Waste Management
 Department G/North Ward
Expression of Interest Advertisement

Sub :- Regarding appointing non-government organization for removing unnecessary scrap material, odd article etc. and clearing bylanes of ward to prevent Lepto, Malaria, Dengue etc. spreading during monsoon in G/N ward.

According to above mentioned subject for appointing non-governmental organization for removing unnecessary scrap material, odd article etc. and clearing bylanes of ward to prevent Lepto, Malaria, Dengue etc. spreading during monsoon in G/N ward, applications are being invited from local non-governmental agencies, registered labour cooperative agencies, service co-operative organizations, unemployed service co-operative organizations industrial co-operative agencies registered saving group organizations etc. for doing work after selection through draw system after making eligibility list.

Application form can be obtained between 10.30 am to 01.00 pm in the office of Assistant Engineer (SWM) in G/North Ward office by paying Rs. 2900/- plus 18% GST i.e. total Rs. 3422/- (non-refundable) in civic facility centre and earnest money Rs. 23,700.00 (Refundable) is to be paid between 11.00 am to 03.00 pm from 12.06.2023 till 06.07.2023. Assistant Commissioner of concerned ward will distribute work to organizations succeeded in draw system as per terms and conditions of scheme. Terms and conditions of said scheme are being displayed on the notice board of office of G/North ward.

Interested organizations can contact S.W.M. Department, G/North, First Floor, Room No. 35 in G/North office for further details, application form and proforma affidavit.

Last date for submitting application by organization in G/North ward office is 07.07.2023 (upto 1.00 pm). Applications submitted after stipulated office hours will not be considered.

Sd/-
Assistant Engineer (SWM) G/N Ward
PRO/940/ADV/2023-24
Let's together and make Mumbai Malaria free

GOVERNMENT OF INDIA
 Ministry of Finance Department of Financial Services
IN THE MUMBAI DEBTS RECOVERY TRIBUNAL NO. 1
 2nd Floor, MTNL Building, Colaba Market, Colaba - 400005
 Tel: 022 22821318

Exhibit 9
 Next Date: 28.07.2023

RECOVERY PROCEEDING NO. 46 OF 2022
 .. Certificate Holder
BANK OF INDIA
 Versus
GAYATRI PRADEEP GURNANI
 .. Certificate Debtor
DEMAND NOTICE

In view of the Recovery Certificate issued in: Original Application No. 99 of 2017, passed by the Hon'ble Presiding Officer, DRT-1, an amount of **Rs.33,11,035/-** (Rupees Thirty-three Lakhs Eleven Thousand Thirty-five Only) with interest and cost is due from you.

You are hereby called upon to deposit the above sum within fifteen days from the receipt of the Notice, failing which the recovery shall be made in accordance with law.

In addition to the aforesaid sum, you shall be liable to pay:

a) Such interest @13.65% p.a. as is payable for the period as per the Order dated 02.08.2022 passed by the Hon'ble Presiding Officer, till satisfaction of the Recovery proceedings.
 b) All costs, charges and expenses incurred in respect of the service of this Notice and other process that may be taken for recovering the amount due.

Given under my hand and seal of this Tribunal on this 3rd day of July, 2023.

Place : Mumbai (Ashu Kumar)
Date : 03/07/2023 Recovery Officer
 DRT-1, Mumbai.
 P.T.O.

1. MRS. GAYATRI PRADEEP GURNANI
 Sole Proprietress of
M/s. ASMITA TEXTILES
Factory/Shop at Shop No. 301 & 302, 3rd Floor, Shanti Market, Near Saibaba Mandir, Ulhasnagar -421001 Dist. Thane, Maharashtra
And Residing at B-504, 5th Floor, New Shanti Sagar CHS Ltd., Near Madhubhan Hotel, Goal Maidan, Ulhasnagar - 421001
2. M/s. ASMITA TEXTILES
 Through its Sole Proprietress
MRS. GAYATRI PRADEEP GURNANI
Factory/Shop at Shop No. 301 & 302, 3rd Floor, Shanti Market, Near Saibaba Mandir, Ulhasnagar, -421001 Dist. Thane, Maharashtra
And Residing at B-504, 5th Floor, New Shanti Sagar CHS Ltd., Near Madhubhan Hotel, Goal Maidan, Ulhasnagar - 421001

Office of the Chief Engineer (Bhopal Zone) P.W.D. Bhopal (M.P.)

Tender Notice

NIT No. 30/G./I/Mis/Bpl.Z./2019 (Year 2023) Bhopal, Date 30-06-2023

Online Tender for mentioned below are being invited. The Tender have been uploaded on the e-Procurement system of Public Works Department on the Portal <https://mptenders.gov.in> Tender details are as below :-

S. NO.	Tender No.	District	Nature of work	Name of work	Call No.	Cost of Project (PAC) (Rs. In lack)	Remarks
1	2023_PWDRB_285979_1	Harda	Plan	Construction of Abgoan kala Badi Nahar to Pokharni Badi Nahar road length 15.00 km	1st Call	1600.10	EMD/All Document are to be submitted online only.
2	2023_PWDRB_285981_1	Harda	Plan	Construction of Cola Mangrulle Beswa Dumlay road length 10.00 km	1st Call	808.09	EMD/All Document are to be submitted online only.
3	2023_PWDRB_285984_1	Harda	Plan	Construction of Junapani to Bhawardi road length 6.00 km	1st Call	508.85	EMD/All Document are to be submitted online only.
4	2023_PWDRB_285985_1	Harda	Plan	Construction of Sontalai to Pachatalai road length 7.00 km	1st Call	737.00	EMD/All Document are to be submitted online only.
5	2023_PWDRB_287492_1	Harda	Plan	Construction of Relwa to Jhadpa via Bedagoan Aadiwashi Tapper road length 8.00 km	1st Call	827.89	EMD/All Document are to be submitted online only.
6	2023_PWDRB_287494_1	Vidisha	Plan	Construction of Karariya to Shamsabad road at km. 34. Mahaneem (Chouraha) to km. 38/2 Shamsabad Bus Stand length 4.00 km.	1st Call	541.21	EMD/All Document are to be submitted online only.
					Total	5023.14	

The document can only be purchased online from the above website after making online payment The last date & time for purchase of Document on line is Dated 18-07-23 up to (17:30). Detailed NIT and other details can be viewed on the above mentioned portal. Amendments to NIT, if any, would be published on website only, and not in newspaper.

Sd/-
Chief Engineer (Bhopal Zone)
P.W.D. Bhopal Madhya Pradesh

G/15972/23

मुलांपासून आजोबांपर्यंत एकच निवड

नवशक्ति
 www.navshakti.co.in

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR VIKAS PROCON PRIVATE LIMITED
 OPERATING IN REAL ESTATE INDUSTRY AT SURAT CITY MOJE VILLAGE PARWAT (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Entities) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	VIKAS PROCON PRIVATE LIMITED CIN: U45309MH2016PTC280060
2. Address of the registered office	Shop No. 1, 3rd Floor, Building No.9/11, Old Hanuman Cross Lane, Kalbadevi, Mumbai MH 400002 INDIA
3. URL of website	Not Available
4. Details of the place where the majority of fixed assets are located	Moje : Parwat, Taluka Surat City, Dist. Surat, T. P. Scheme no. 19 (Pravat-Magob) Beside Ayodhya Textile Market
5. The installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Not Applicable
7. Number of employees/ workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Financial Statements and other details of CD can be obtained by sending an email at circipkasproconpvttd@gmail.com . List of creditors is available on the website of IBBI.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility criteria is mentioned in detailed expression of interest which can be obtained by sending an email at circipkasproconpvttd@gmail.com
10. Last date for receipt of expression of interest	25/07/2023
11. Date of issue of provisional list of prospective resolution applicants	04/08/2023
12. Last date for submission of objections to provisional list	09/08/2023
13. Process email id to submit EOI	circipkasproconpvttd@gmail.com

For Vikas Procon Private Limited
 Sd/-
 Prabhath Jain
 Resolution Professional
 IBBI Reg. No. IBBI/1PA-001/1P-02233/2020-2021/13480
 C-601, Dream Veeroddy Soc, Tulja Bhawani Nagar, Kharadi, Blueberry Build., Pune, Mn. - 411014
 Date: 5th July 2023
 Place: Pune

PUBLIC NOTICE

Notice is hereby given that, the land described in the Schedule in below is owned by Mr. Ibrahim Qaid Johar Ezzuddin and Mr. Taher Qaid Johar Ezzuddin. They have represented and assured my client/s that the said land is free from all encumbrance and they have clean, clear and marketable title to the said land. My clients have decided to purchase the 0-80-00 H. Ares area out of said land.

Any person/s having any claim/s over the said land by way of sale, exchange, mortgage, gift, lien, trust, lease, maintenance, charge, possession, inheritance, easement, right of way, or otherwise of whatsoever nature is/are hereby required to make the same known in writing together with the attested true copies of documents in support thereof to the undersigned within 14 (Fourteen) days from the date of publication hereof, failing which, it shall be presumed, that there is no such claim and the same if any, will be considered to be waived and abandoned and thereafter my clients will conclude the deal of sale and purchase and such claim, objection if any will not be binding on my clients.

SCHEDULE

All those pieces and parcel of land situated, lying and being at village Zirad, Taluka Alibag, District Raigad and in the registration district of Raigad and registration Sub-District of Alibag within the local limits of Zilla Parishad Raigad, Panchayat Samitee Alibag and Group Grampanchayat Zirad admeasuring area 3-20-00 H. Ares, Assessed at Rs. 3.25 of Zirad Ga No. 164 (Old Gat No. 165 and old survey No. 62/0).

Dated: 05/07/2023

Adv. Ravindra V. Oak,
 Gurukrupa, Near Alibag Co. Op.
 Urban Bank, Taluka Alibag,
 District Raigad, PIN - 402 201
 Mob. 9422689130

GOVERNMENT OF INDIA
 Ministry of Finance Department of Financial Services
IN THE MUMBAI DEBTS RECOVERY TRIBUNAL NO. 1
 2nd Floor, MTNL Building, Colaba Market, Colaba - 400005
 Tel: 022 22821318

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You are hereby called upon to deposit the above sum within fifteen days from the receipt of the Notice, failing which the recovery shall be made in accordance with law.

In addition to the aforesaid sum, you shall be liable to pay:

a) Such interest @13.65% p.a. as is payable for the period as per the Order dated 02.08.2022 passed by the Hon'ble Presiding Officer, till satisfaction of the Recovery proceedings.
 b) All costs, charges and expenses incurred in respect of the service of this Notice and other process that may be taken for recovering the amount due.

Given under my hand and seal of this Tribunal on this 3rd day of July, 2023.

Place : Mumbai (Ashu Kumar)
Date : 03/07/2023 Recovery Officer
 DRT-1, Mumbai.
 P.T.O.

1. MRS. GAYATRI PRADEEP GURNANI
 Sole Proprietress of
M/s. ASMITA TEXTILES
Factory/Shop at Shop No. 301 & 302, 3rd Floor, Shanti Market, Near Saibaba Mandir, Ulhasnagar -421001 Dist. Thane, Maharashtra
And Residing at B-504, 5th Floor, New Shanti Sagar CHS Ltd., Near Madhubhan Hotel, Goal Maidan, Ulhasnagar - 421001
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FEDERAL BANK
 YOUR PERFECT BANKING PARTNER

LCRD Mumbai Division
 The Federal Bank Ltd., LCRD/Mumbai Division, 134, 13th Floor, Jolly Maker Chamber No. 2, Nariman Point, Mumbai, Maharashtra, 400 021
 E-mail : mumlrdd@federalbank.co.in
 CIN : L65191KL1931PLC000368
 Phone : 02222846676, 2222853712, 2222028427

(Speed Post with AD)

1) M/S PRITHV HR Service Private Limited, Address : 1st Floor, 57 Om Plaza Commercial Complex, Near Bus Depot, Nallasopara (East), Palghar, Maharashtra-401203.
 2) Mr. Sanjay Chhedilal Yadav alias Sanjay Yadav, Son of Mr. Chhedilal Yadav, Address 1 : Room No. 219, Sai Samruddhi Apartment, Tulj Road, Sainath Nagar, Near Saraswathi School, Nallasopara East, Thane, Maharashtra-401209.
 Address 2 : Flat No. 1801, Crest Building, Jovville, Virar West, Maharashtra-401303.

Notice issued under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act)

The 1st of you as principal borrower and 2nd as guarantor/co-obligant/co-borrower/mortgagor availed Federal Personal Car loan (FPCL) with number 15517400001083 of ₹ 25,00,000/- (Rupees Twenty Five Lakhs Only) on 13.04.2022 from The Federal Bank Limited a company registered under the Companies Act having registered office at Aluva (hereinafter referred to as the bank) through its branch at Virar for purchase brand new car after executing necessary security agreements/loan documents in favour of the Bank.

Towards the security of the aforesaid credit facility availed from the Bank, 1st of you have created security interest in favour of the Bank by way of hypothecation in respect of the following movable property.

Description of Hypothecated Movable Property

Hypothecation of TOYOTA INNOVA CRYSTA 2.4Z (AT) BSVI, bearing Registration No. MH48CC7583, with White Pearl Crystal Colour, Chassis No. MBJAB3EM702569503-0422, Engine No. 2GD6A28050, 2022 Model, Fuel Dieseland registered with Regional Transport Office Vasai, State of Maharashtra.

The aforesaid hypothecated security property is hereinafter referred to as 'secured asset'. You have defaulted repayment of the above-secured debt in violation of the agreed terms and the account being Non Performing Asset as on 18.06.2023, as per the guidelines and norms of Reserve Bank of India. The undersigned being Authorised Officer of the Federal Bank Limited hereby informs you that a sum of ₹ 21,95,270/- (Rupees Twenty One Lakhs Ninety Five Thousand Two Hundred and Seventy Only) is due from you jointly and severally as on 17.06.2023 under your FPCL with number 15517400001083 maintained with Virar branch of the Bank.

As such, the Bank as a secured creditor as envisaged under section 2(2)(d) of the Act hereby call upon you, as contemplated under Sec.13 (2) of the said Act, to pay the said amount with further interest @ 9.75% per annum in your FPCL with number 15517400001083 with monthly rests along with 2% overdue interest from 15.06.2023 from you jointly and severally, till the date of payment and costs within 60 days from the date of this notice, failing which the Bank as a secured creditor shall be constrained, without prejudice to any of its other rights and remedies, to take, without any further notice, the following recourse measures prescribed under section 13(4) of the Act against you.

- To take possession of the secured assets described above and transfer the said assets by way of lease, assignment or sale for realizing the dues.
- To take over the management of the secured assets and transfer them by way of lease, assignment or sale for realizing the dues.
- To appoint any person to manage the secured assets the possession of which has been taken over by the bank.
- To require at any time by notice in writing, to any person who has acquired any of the secured assets from you and from whom any money is due or may become due to you, to pay to the bank.

You are also put on notice that as per section 13(13) of the Act, you shall not after receipt of this notice transfer by way of sale, lease or otherwise any of the secured assets referred to in this notice in any manner whatsoever to the prejudice of the interest of the bank without its prior written consent.

You are also put on notice that Section 13(6) of the Act empowers the bank to give a valid title to the transferee all rights in, or in relation to, the secured asset transferred as if the transfer had been made by the owner of such secured asset. Please be informed that in the event of your failure to discharge your liability in full within 60 days from the date of this notice and the bank initiates remedial actions under the provisions of the Act, you shall further be liable to pay to the bank all cost, charges and expenses incurred in that connection. Your attention is also invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties). In case the dues are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed against you for the recovery of the balance amount personally. This notice is issued without prejudice to the other rights and remedies available to the bank for recovering its dues.

Dated this 22th day of June 2023.

For, The Federal Bank Ltd.
Mr. Sandeep Jaysing Keluskar
 Associate Vice President
 (Authorised Officer under SARFAESI Act)

Karur Vysya Bank
 Smart way to bank

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd., the constructive possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 27.07.2023, for recovery of Rs 13,31,84,178.41 (Rupees Thirteen Crore Thirty One Lakh Eighty Four Thousand One Hundred Seventy Eight and Paise Forty One Only) as on 30.06.2023 with interest and expenses thereon from 01.07.2023 due to the Karur Vysya Bank Ltd., Secured Creditor from 1. M/s. PENTAGOLD LIMITED, Borrower, (Formerly Penta Gold Private Limited), 30, 1st Floor, Champa Gully Street, Zaveri Bazaar, Bhuleshwar, Mumbai - 400002 and 2. Mr. Ketan Madhusudan Shroff, Guarantor, 701, Anjali Building, Vakola Bridge, Santacruz East, Mumbai - 400055

DESCRIPTION OF THE IMMOVABLE PROPERTIES AND OTHER DETAILS

Sr No	Property Details	Reserve Price	EMD	Bid Amount Incremental
1	Exclusive charge on Residential flat at Survey No.85 & 87, C.T.S. Nos.641, A/669 to A/671, Flat admeasuring 675 sq. ft. No. 402, at 4th Floor, A-Wing, Rizvi Palace CHSL, Opp. New Talkies, Hill Road, Bandra West, Mumbai-400 050 standing in the name of Mr. Ketan Madhusudan Shroff.	Rs. 2,87,00,000/-	Rs. 28,70,000/-	Rs. 50,000/-
2	Exclusive charge on Municipal House No.30-30A, admeasuring 641.25 sq.ft including 60 sq.ft. staircase, Cadastral Survey No.1183, Office at 1st Floor, Street No.35-37, C-Ward, Champa Galli/Wadi Street, Zaveri Bazaar, Bhuleshwar, Mumbai-400 002 standing in the name of M/s Penta Gold Pvt. Ltd.	Rs. 3,00,00,000/-	Rs. 30,00,000/-	Rs. 50,000/-

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/Secured Creditor's website i.e www.kvb.co.in/Property Under Auction also at the web portal <https://kvb.auctiontiger.net> of the service provider, Mr. Praveenkumar Thera 9722778828, Mail id: praveen.thera@auctiontiger.net **Statutory 15 days' Notice under Rule 9(1) of the SARFAESI Act, 2002.** The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date : 05.07.2023 Authorized Officer
Place : Mumbai The Karur Vysya Bank Ltd

SBI State Bank of India

Stressed Assets Recovery Branch, Mumbai (05168) :- 6th Floor, "The International", 16, Maharashtra Karve Road, Churchgate, Mumbai-400 020.
 Phone : 022 - 22053163 / 22053164 / 22053165, E-mail : sbi.05168@sbi.co.in

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is", and "Whatever there is" basis on **08.08.2023 (Tuesday)** and **between 11.00 am to 04.00 pm** for the recovery of respective amount, due to the State Bank of India (Secured Creditor) from the respective Borrower(s) and the Guarantor(s) as specified here under :

Sr No	Name of Borrower/ Director/ Guarantor	Total dues for recovery	Description of the immovable properties	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Date & Time for inspection of the properties
1	Shri Mukesh Harilal Shah and Mrs Jue Mukesh Shah	Rs.36,89,561/- (Rs. Thirty Six lacs eighty nine thousand five hundred sixty one only) as on 12.12.2018 and further interest, costs and expenses etc. thereon	PROPERTY ID : SBIN200008771139 All that part and parcel of property consisting of Flat No. 401, 4th floor, Casa Elite, S Wing, Lakeshore Greens, Dombivali East, Dist Thane, Village Nilje, Taluka Kalyan, Thane -421 201 along with 1 car parking, carpet area 638 Sq.Ft POSSESSION STATUS : PHYSICAL	Rs. 54,23,000/- (Rs. Fifty Four lakhs twenty three thousand only)	5,42,300/- (Rupees Five lakhs forty two thousand three hundred only)	28.07.2023 From 11.00 am to 01.00 pm

Bidders are advised to visit the website <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> of our e-auction service provider MSTC Ltd to participate in online bid. For technical assistance please call MSTC helpdesk No. 033-22901004 and other helpline numbers available in service providers help desk. For Registration status with MSTC LTD please contact ibapio@mstcecommerce.com and for EMD status please contact ibapifin@mstcecommerce.com.

For property details and photographs of the property and auction terms and conditions please visit <https://sbi.co.in>, <https://ibapi.in> and for clarifications related to this portal, please contact helpline number 18001025026 and 011-41106131.

Enquiry: with SBI officials Shri Santosh R Chawhan, Authorised Officer, Mobile No.8879333234, Ms. Kiran S Pardiye, City Case Officer, Mobile No.9819164909

Date : 05.07.2023 Authorized Officer
Place : Mumbai STATE BANK OF INDIA

PUNJAB & SIND BANK
 (A Govt. of India Undertaking)
 Where Service is a way of life

Branch Office: ARB Mumbai
Zonal Office: Mumbai, Fort

Sale of immovable property mortgaged to Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (No.54 of 2002) Whereas, the Authorized Officer of PUNJAB & SIND BANK had taken possession of the following property/ies pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in the following loan accounts with our Branches with a right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realization of Bank's dues. The sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

Sl. NO	Name of the Borrower/Guarantor & Description of the mortgaged property	Demand Notice Date		Reserve Price (₹)	EMD (₹)	Property inspection date & Time	Date/Time of E-Auction
		Outstanding Amount (₹) & Future interest & other expenses thereon	Notice Date				
1	Account Name: a. M/s Supreme Threaders, Prop. Ms. Bindu Biny Chopra. b. Mr. Vinay Chopra (Guarantor) Description of property: Commercial gala at S-44, SEJ Plaza, 2nd floor, Near kapal Co Op Bank Ltd, Marve Road Malad, west, Mumbai.	Rs. 9,89,762.77 + Future interest and cost from 24.08.2019 Balance O/s Rs. 13,36,218.77 as on 30.06.2023 plus interest and cost thereon	23.08.2019	Rs. 32,00,000/- Rs. 3,20,000/- Rs. 25,000/-	Rs. 2,00,000/-	24.07.2023 2.00 PM to 3.00 PM	26.07.2023 12.00 PM to 2.00 PM
2	Account Name: a. Mr. Tushar Yeshwant Narvekar & Mrs. Tejsvi Tushar Narvekar (Borrower) b. Sh. Milind Yeshwant Narvekar (Guarantor) Description of property: Flat No. A001, Gr. Floor admeasuring 1429 sq.ft built up, Shakuntala Shrishti CHSL, A Wing, Lotha Heaven, Nilje, Dombivali East, Tal. Kalyan, Dist-Thane-421201	Rs. 39,99,763.10 + Future interest and cost from 14.04.2018. Balance O/s Rs. 63,77,154.52 as on 30.06.2023 plus interest and cost thereon	13.04.2018	Rs. 52,00,000/- Rs. 5,20,000/- Rs. 25,000/-	18,00,000/-	18.07.2023 3.00 PM to 3.00 PM	26.07.2023 12.00 PM to 2.00 PM
3	Account Name: a. M V Commodoty, Prop. Ms. Vaishali Janardhan Gosavi (Borrower) b. Ms. Maya Janardhan Gosavi (Borrower) Guarantor: c. Dr. Madhavi Manoj Gosavi d. Mrs. Suvarna Janardan Gosavi Description of property: Flat No. F-704, 7th floor, Cypress CHS, Swapna Nagri near						